

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 140/1997
IN
O.A. NO. 196/1997

(A)

Wednesday, this the 21st May, 1997

HON^{BLE} SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON^{BLE} SHRI S. P. BISWAS, MEMBER (A)

1. Ram Narain Singh S/o
Abhey Ram Singh,
R/O 1/4926, Gali No.7,
Balbir Singh Extn.,
Delhi-32.
2. Braham Singh S/O Birbal Singh,
R/O 10241, Gali No.1,
West Gorakh Park,
Delhi-32.
3. Surendra Pal Singh S/O
Malook Singh,
R/O 71, Malook Singh Marg,
Arjun Nagar,
Delhi-51.
4. Raj Kumar Bahl S/O Piana Lal Bahl,
R/O C-139, Vivek Vihar,
Delhi-25.
5. Raj Kumar Verma S/O Charan Dass,
R/O K-64, Krichan Nagar,
Delhi-51.
6. Satya Narain Avasthi S/O
H. L. Avasthi,
R/O 2244, Gali No.10,
Kailash Nagar,
Delhi-32.

... Applicants

(By Shri J. M. L. Kaushik, Advocate)

-Versus-

1. Shri K. K. Bhasin,
Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
2. The Chief Secretary Delhi
through Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.

Jm

42

3. Secretary,
Ministry of Human Resources,
Education Department,
Chastri Bhawan,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicants..

This application has been filed for appropriate action under the Contempt of Courts Act on the ground that the interim order dated 19.2.1997 passed by the Tribunal in O.A. No. 196/1997 has not been complied with:

On a perusal of the order dated 19.2.1997, we find that the direction was in the following terms :

"By way of interim relief, the operation of the orders dated 24.10.96 and 24.12.96 is stayed till the next date of hearing."

The allegation is that the aforesaid orders are sought to be implemented in spite of the stay in favour of the applicants. According to the applicants, some post-retirement benefits to applicants 1 and 2 and normal increments to applicant No.5 have been withheld and are not being released by the 3rd respondent and his subordinate officers. We read nothing in the interim order dated 19.2.1997 to suggest that any such order for payment of post-retirement benefits or release of increments was passed by the Tribunal.

Ym

A3

We are, therefore, of the view that this contempt petition is misconceived. Accordingly, it is hereby summarily dismissed.

K. M. Agarwal

(K. M. Agarwal)
Chairman

S. P. Misra

(S. P. Misra)
Member (A)

/as/